

**Privileges of Governor-Generals and Governors Mentioned In Second Schedule to the Constitution**

\*433. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to refer to the Second Schedule to the Constitution of India and state :

(a) what are the details of privileges etc. of the Governor-Generals and Governors mentioned in the Schedule ;

(b) the monetary equivalent or the expenditure involved in maintaining these privileges ; and

(c) whether Government intend to initiate an amendment of the Constitution to do away with such of these privileges as are not consistent with the liberal and democratic system established in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Immediately before the commencement of the Constitution, the allowances and privileges of Governors were regulated by the Government of India (Governors' Allowances and Privileges) Order, 1950. Under this order Governors were entitled to certain customs privileges in that no customs duties were levied on the following articles if imported or purchased out of bond by the Governors on appointment or during their tenure of office :

- (1) articles for the personal use, wear or consumption of the Governor or any member of his family ;
- (2) food, drink and tobacco for consumption by members of the Governor's household or by his guests, whether official or not ;
- (3) articles for the furnishing of any of the Governor's official residences ;
- (4) motor-cars provided for the Governor's use.

Similar privilege was also being availed of by the Governor-General.

(b) The present President is not availing of this privilege. Some of the Governors have been availing of this privilege and the value of the imports made by all the Governors free of duty during 10 years from 1958-67 was about Rs. 5 lakhs, the total

amount of duty exempted being about Rs. 2 lakhs.

(c) Instructions were issued in 1967 requesting the Governors to avail of the privilege sparingly and only for purposes of import or purchase out of bond limited quantity of foreign liquor and manufactured tobacco (*i.e.* cigars and cigarettes) required for the use of foreign dignitaries staying as guests of the Governors. Government do not consider that any basic change is called for in the present scheme.

**Demand for Judicial Enquiry into Demolishing of Pillar Outside Town Hall in Delhi**

\* 34. SHRI MOHAMMED SHERIFF :  
SHRI D. N. PATODIA :  
SHRI G. VENKATESWAMY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chief Executive Councillor of Delhi has demanded a judicial inquiry into the incident outside the Town Hall when the pillars of a rostrum being erected for the Prime Minister's meeting were demolished by the Municipal staff ; and

(b) if so, the details thereof and the steps taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) The Chief Executive Councillor wrote to Lt. Governor, Delhi, on 21st June, 1967, suggesting such an inquiry.

(b) It has been reported that on June 20, 1970, when a rostrum was being constructed for the Prime Minister's meeting inside Corporation park, some bricks of the pillars were removed and a small "Shamiana" meant for the labourers pulled down, by a Section Officer of the Garden Department of the Municipal Corporation. This Section Officer has been placed under suspension for having exceeded his powers ; and departmental action is being taken against him. In view of this, the Delhi Administration did not consider it necessary to order a judicial inquiry.